

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing: 23.1.2019

Petition No. 115/MP/2018

Subject : Petition under Section 79 (1)(a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulations 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Ltd. regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during financial year 2014-19.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : NTPC Limited

Petition No.152/MP/2018

Subject : Petition seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during 2014-19

Petitioner : BSES Rajdhani Power Limited (BRPL)

Respondents : NTPC Ltd.

Petition No. 155/MP/2018

Subject : Petition seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during 2014-19

Petitioner : BSES Yamuna Power Limited (BYPL)

Respondents : NTPC Ltd.

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, BRPL & BYPL
Shri Hasan Murtaza, Advocate, BRPL & BYPL
Shri Nishant Grover, BYPL
Shri Raunak Jain, Advocate, TPDDL

Shri Vishwendra Tomar, Advocate, TPDDL
Shri Rohan Ahlawat, Advocate, TPDDL
Shri Uttam Kumar, TPDDL
Ms. Shefali Sobti, TPDDL
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Ranjitha Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Pulkit Agarwal, Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Ms. Tanya Sareen, Advocate, NTPC
Shri Nishant Gupta, NTPC

Record of Proceedings

Learned counsel for the Petitioners in Petition Nos.152/MP/2018 and 155/MP/2018 requested for two weeks time to file rejoinders to the replies filed by NTPC in both the petitions. Request was allowed by the Commission.

2. Learned counsel for the Petitioners submitted that TPDDL has also filed Petition No.115/MP/2018 on the similar grounds and pleadings have been completed in this petition. Learned counsel requested to list the Petitions along with Petition No. 115/MP/2018.

3. After hearing the learned counsels for the parties, the Commission directed the Petitioner to file rejoinders to the replies filed by NTPC, on or before, 8.2.2019. The Commission directed that due date of filing the rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing along with Petition No. 115/MP/2018 in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**